

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 199
ANSWERED ON 10TH MARCH, 2016

TRAFFIC NORMS

*199. SHRI JOSE K. MANI:

Will the Minister of ROADTRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the norms prescribed for the use of head-lights and horns in vehicles in the country;
- (b) whether any study has been conducted to check the menace created by the use of different kinds of lights and horns by both non-commercial and commercial vehicles;
- (c) if so, the details thereof; and
- (d) the other steps being taken to curb violation of norms laid down in this regard?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 199 ANSWERED ON 10.03.2016 ASKED BY SHRI JOSE K. MANI REGARDING TRAFFIC NORMS.

(a) Under the Central Motor Vehicles Rule, 1989 the norms and standards for use of head-lights and horns in vehicles have been provided in Rule 105 and Rule 119 respectively.

(b) & (c) No, Madam. The Government has not conducted any such study.

(d) Rule 120 (2) of Central Motor Vehicles Rules, 1989 provides that every motor vehicle shall be constructed and maintained so as to conform to noise standards specified in Part E of the Schedule VI to the Environment (Protection) Rules 1986, when tested as per IS: 3028-1998.

Implementation of the Central Motor Vehicles Rules, 1989 lies with the State Government/Union Territories.
